

Central Administrative Tribunal  
Principal Bench: New Delhi

**CP No.1/2015**  
**MA No.690/2018 & MA No.917/2018**  
in  
OA No.1152/2014

New Delhi, this the 21<sup>st</sup> day of February, 2018

**Hon'ble Mr. Raj Vir Sharma, Member (J)**  
**Hon'ble Ms. Nita Chowdhury, Member (A)**

Sachin Khatri, Age-28+ years  
S/o Suresh Khatri,  
R/O Khasra NO.180/5,  
Pana Mamupur, Nai Basti,  
Delhi. ...Petitioner

(By Advocate: Mr. Sachin Chauhan)

VERSUS

1. Sh. Ashim Khurana,  
Chairman,  
Staff Selection Commission,  
Block No.12, CGO Complex,  
New Delhi-110 003.
2. Sh. Gajender Singh Thakur,  
Regional Director (NR),  
Govt. of India,  
Department of Personnel & Training,  
Staff Selection Commission,  
Block No.12, CGO Complex, New Delhi-110 003.
3. Shushil Chandra, Chairman,  
Central Board of Direct Taxes,  
North Block, New Delhi.

...Contemnors/Respondents

(By Advocate: Sh. N.D. Kaushik, Sh. H.K. Bajpai for Sh.  
Gynendra Singh and Sh.R.K. Sharma)

**O R D E R (Oral)**

**By Hon'ble Mr. Raj Vir Sharma, Member (J):**

Heard the learned counsel for the parties.

2. Learned counsel for the petitioner submitted that in para 48 of the judgment dated 30.07.2014 passed in OA No.930/2014 and other connected OAs, this Tribunal

has quashed and set aside the show cause notice and a direction had been given for allocation of the services to the petitioners. Although the respondents have forwarded the dossiers of the petitioner/petitioners but allocation of service is yet to be done by the respective user department. On the other hand, learned counsel for the respondents submitted that they have allocated the service also.

3. Learned counsel for the petitioner submitted that liberty should be given to the petitioner to approach the Tribunal in case any delay occurs in allocation of service by the user department.

4. In view of the above, we are satisfied that respondents have substantially complied with the order of this Tribunal. Therefore, this CP is closed. Notices issued to the respondents are discharged. However, the petitioner is given liberty to approach this Tribunal in case any delay occurs in allocation of service.

5. All pending MAs are disposed of accordingly.

**(Nita Chowdhury)**  
Member (A)

**(Raj Vir Sharma)**  
Member (J)

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